NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 21.09.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)/41/7/HDB/2017 CA No.153 of 2017 CA no.156of 2017
NAME OF THE COMPANY	Deccan Chronicle Holdings Limited
NAME OF THE PETITIONER(S)	Canara Bank
NAME OF THE RESPONDENT(S)	Deccan Chronicle Holdings Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
RKRBO	IRP	882 6802	& letera l
T. Nagundu	Applicar	7847147487	Tref

Counsel for Respondent(s):

Designation	E-mail & Telephone No.	Signature
	Designation	Designation E-mail & Telephone No.

RISHAV BANERJEE, ADV SHOUNAK MITRA, ADV ZULFIGAR AL1, ADV SRIKANTH HARIHARAN, ADV SREIL
Infrastructure
Florance Linited
(Applicant)
SUPRIYO GOLE, Representative

Sl.No. 14:

Date of hearing: 21.09.2017 CP(B)/41/7HDB/2017 CA No. 153 of 2017 CA no. 156 of 2017 Deccan Chronicle Holdings Limited

ORDER

Heard, Mr. K.K. Rao, IRP and Mr. T. Nagender learned counsel for the Petitioner and Mr. Rishav Banerjee, Mr. Shounak Mitra, Mr.Zulfiqar Ali, Mr.Srikanth Hariharan, Mr.Abhishek Das and Mr.Suprio Gole, Advocates for SREI Infrastructure Finance Limited (Applicant).

Orders reserved in CA 153 of 2017 & 156/2017. Interim order passed on 19.07.2017 till disposal of these CAs.

Member (Technical)

Member (Judicial)